

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 228 of 2020

IN THE MATTER OF:

Anirudha Wankhede

....Appellant

Vs.

Association Road Carriers Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Harsh Gokhale, Advocate
For Respondents: Ms. Anju Thomas, Advocate for IRP
Mr. Anand Pal Singh, Advocate

O R D E R

06.02.2020: Learned counsel for the Appellant submits that the settlement has taken place between the Corporate Debtor and the Respondent No.1 (Operational Creditor). Ms. Anju Thomas, Advocate representing the IRP submits that the IRP has received four claims from four Operational Creditors. Let IRP file the Status Report within one week.

Post this appeal 'for orders' on **18th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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